

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD**



CP(IB) 651/9/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020**

Name of the Company: B.M Enterprise
V/s
Hitkari Packaging Pvt Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code
2016

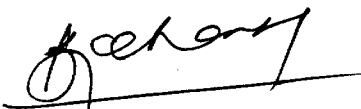
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Patel Vatsal R.	Advocate	Respondent	
2.	Rushabh H. Shah /b RFR Associates	Adv.	Petitioner	

ORDER

The Parties are represented through their respective Counsel(s).

The Respondent Counsel seeks some time with consent of the Petitioner Counsel. Hence, a final opportunity is granted for filing reply within two weeks, by serving an advance copy to the Petitioner.

List the matter on 03.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 22nd day of January, 2020